

MA/435/87

in

OA/389/87

(W)

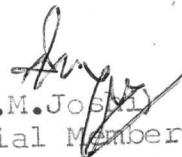
Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

8.10.1987

Mr.N.S.Shevde learned advocate for the respondents files reply which may be taken on record. Mr.K.K.Shah learned advocate for the applicant files his statement on information which may also be taken on record. The case may be posted on 3rd December, 1987 for admission and jurisdiction. With this, MA/435/87 is disposed of.



(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

(S)

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

3/12/1987

Heard Mr. K.K. Shah and Mr. N.S. Shevde learned counsel for the applicant and the respondent respectively. Mr.K.K.Shah request for some time. Allowed. The case be posted on January 29, 1988.

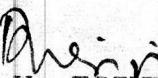
Prjnr
(P.H. TRIVEDI)
VICE CHAIRMAN

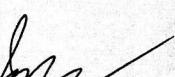
Am
(P.M. JOSHI)
JUDICIAL MEMBER

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN (6)
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

29/1/1988

Heard Mr. K.K.Shah and Mr. N.S. Shevde learned counsel for the applicant and the respondent respectively. Mr.Shah requests that the application be returned to him for filing it before the appropriate forum. Allowed.


(P.H. TRIVEDI)
VICE CHAIRMAN


(P.M. JOSHI)
JUDICIAL MEMBER

rajini.